

&
SLP(C)No. 22867 OF 2003

ITEM No.62

Court No. 2

SECTION XV
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.22867/2003
(From the judgement and order dated 13/10/2003 in CRP 799/01
of The HIGH COURT OF RAJASTHAN AT JAIPUR)

MADAN LAL BOHRA

Petitioner (s)

VERSUS

RATANI DEVI & ORS.
(With prayer for interim relief)
(Office report)
With
SLP(C)No.22954/2003

Respondent (s)

Date : 15/03/2004 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAJENDRA BABU
HON'BLE MR. JUSTICE ARUN KUMAR
HON'BLE MR. JUSTICE G.P. MATHUR

For Petitioner (s)Mr. Shiv Sagar Tiwari,Adv.
Mr.Dileep Poolakkot, Adv.

For Respondent (s)Mr. Sushil Kumar Jain, Adv.
Ms. Pratibha Jain,Adv.

Mr. A.P. Dhamija, Adv.
Mr. H.D. Thanvi, Adv.
Mr. Ram Niwas, Adv.
Mr. L.P. Singh, Adv.
Mr. Punit Jain, Adv.

UPON hearing counsel the Court made the following
O R D E R

Four weeks' time is granted for filing counter affidavit. Three weeks' time, thereafter, is granted for filing rejoinder, if any. List thereafter.

(Meenu Sethi)
Court Master

(Om Prakash)
Court Master

